

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 49(ND)/2015  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S. K. MOHAPATRA  
Hon'ble Member (T)




ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2016

NAME OF THE COMPANY: Sh. Rajat Kumar Bhalotia & ors

Vs.

M/s. Sai Tech Medicare Pvt. Ltd. & Ors.


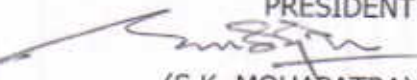
SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
(1)	RAKESH KUMAR	Advocate	Respondents	
(2)	PARMO SACHDEVA			
3)	Deepak Kapoor	Advocate	Petitioners	
4)	Varsha Kapoor	FCA	"	

**ORDER**

Learned counsel for the party has placed on record a copy of order dated 14.3.2016 passed by Hon'ble Punjab & Haryana High Court Chandigarh in CAPP No. 13 of 2016. In the last para of the order, the High Court has observed that final order in the instant petition which is pending before us, shall remain in abeyance. We are informed that the next date of hearing before the High Court in the matter is 19<sup>th</sup> August 2016.

List on 1st September 2016.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT  
  
(S.K. MOHAPATRA)  
MEMBER

11.-08.2016  
(A.K. Arora)